

**THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND DEPARTMENTS UNDER THE CHARGE OF THE PRIME MINISTER (SHRI C. P. N. SINGH):** (a) and (b) Bharat Electronics Ltd. have three units which are located at Bangalore, Ghaziabad and Pune. The number of employees in these units as on 1-7-1980 were 15,633, 2,862 and 125 respectively. The information in respect of other Central Government electronic units, their location and the number of employees, is being collected and will be laid on the Table of the House.

(c) and (d) Bharat Electronics Ltd. have submitted proposals for setting up of two new units. The West Bengal Government have requested that one of the units may be set up in that State and have offered a site in the 24-Paraganas district. Final view has not yet been taken on these proposals.

**House rent in lieu of accommodation allotted to the Director, Solid State Physics Laboratory**

1521. **DR. BHAI MAHAVIR;  
SHRI KALRAJ MISHRA:**

Will the Minister of DEFENCE be pleased to refer to the reply to Unstarred Question 634 given in the Rajya Sabha on the 19th June, 1980 and state:

(a) on what date Government received the complaint about the house rent paid in lieu of the accommodation allotted to the Director, Solid State Physics Laboratory;

(b) on what dates the statements/reply of the person against whom allegations were levelled were received;

(c) on what date the relevant records were sealed as safeguard against being tampered; and

(d) on what grounds and under whose authority it was decided that the continuance on duty of the person concerned was advisable and

permissible even in the wake of the seriousness of allegation?

**THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND DEPARTMENTS UNDER THE CHARGE OF THE PRIME MINISTER (SHRI C. P. N. SINGH):** (a) 3 March, 1980.

(b) 31 May, 1980.

(c) and (d) No action is required unless there is a *prima facie* case against a person.

**Purchase of furniture by office of Development Commissioner, Small Scale Industries**

1522. **SHRI PYARELAL KHAN-  
DELWAL:  
SHRI JAGDISH PRASAD  
MATHUR:  
SHRI SUNDER SINGH  
BHANDARI:**

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Office of the Development Commissioner, Small Scale Industries, New Delhi has purchased furniture worth lakhs of rupees in 1978-79;

(b) whether it is also a fact that the purchase has been made directly by the Office without inviting tenders or without going through the prescribed procedure of purchasing through DGS&D;

(c) whether it is also a fact that the audit has raised objections in regard to the purchase and whether the audit objections are being suppressed;

(d) if so, what are the facts of the case and the action taken in the matter; and

(e) whether the officers responsible for this irregular purchase have been identified and if so, what action has been taken against them?

THE MINISTER OF STATE IN  
THE MINISTRY OF INDUSTRY  
(SHRI CHARANJIT CHANANA):

(a) No, Sir. Furniture worth Rs. 90831/- only was purchased in 1978-79.

(b) Many purchases were made from a firm approved by DGS&D for rate contract. In most cases, quotations were called from other parties, since the units on rate contract had expressed their inability to supply the required items of furniture before the close of the financial year.

(c) and (d) The objections raised by the audit in connection with the purchase of furniture have been duly answered.

(e) Does not arise.

#### Guidelines for industrial sick units

1523. SHRI KALYAN ROY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have framed any guidelines to define an industrial unit as sick;

(b) if so, when and what are the guidelines;

(c) whether the Central trade unions were ever consulted in framing the guidelines;

(d) if not, what are the reasons therefor;

(e) if the reply to part (b) above be in the negative, what are the reasons for not framing any guidelines; and

(f) whether Government propose to frame or revise any guidelines in consultation with trade unions and if not, what are the reasons therefor?

THE MINISTER OF STATE IN  
THE MINISTRY OF INDUSTRY  
(SHRI CHARANJIT CHANANA):

(a) to (f) A statement is attached.

#### Statement

(a) to (f) There is no universally accepted definition of industrial sickness. This is so because of the wide diversity in the nature of operations and activities of industrial units, the differing conditions which may emerge in industry from time to time which may be of short-term or long-term duration and whose effects in turn may be spread over a period of time, whether long or short. Also, there are other factors which impinge on the operations of industry e.g. economic factors, political factors, world trends (particularly recessionary trends), international policies (e.g. restriction or quotas imposed on trade by other countries, protectionist policies etc.) all of which would have a bearing upon the satisfactory working and the continued financial and industrial health of the unit.

In terms of the Industries (Development & Regulation) Act, there are provisions under which the Central Government in respect of any scheduled industry or industrial undertaking may cause or cause to be made a full and complete investigation under the provisions of section 15 of that Act. There are, further, provisions under Section 15A whereby the Central Government may, if it is of opinion that it is necessary in the interests of the general public and in particular in the interests of production, supply or distribution of articles relating to a concerned scheduled industry, order an investigation into the possibility of running or re-starting an industrial undertaking under winding up by or under supervision of the Courts. There are also provisions whereby the Central Government may, by notified order, authorise any person or body of persons to take over the management of the whole or any part of an industrial undertaking under Section 18AA of the Industries (Development & Regulation) Act in terms of the stipu-